nt>

Title: Need to check commercial activities in slum areas.

MR. SPEAKER: There are many issues for discussion. Do not waste the valuable and precious time of the House.

...(*Interruptions*)

श्री शैलेन्द्र कुमार (चायल) : अध्यक्ष महोदय, पूरे देश में स्लम बस्तियों में व्यावसायिक गतिविधियां बढ़ रही हैं, जिस पर रोक लगाई जाए। स्लम सुधार कमेटी शहरी विकास मंत्रालय के अंतर्गत आती है। दुकानें या व्यावसायिक गतिविधियों पर पाबंदी लगाई जाए, तभी स्लम समस्या दूर हो सकती है। व्यावसायिक गतिविधियों के कारण भू माफिया भी वहां पैदा हो रहे हैं, जो सरकारी जमीन और उस पर बनी झुग्गी-झोंपड़ियों को हथियाने का काम भी करते हैं। सभी बड़े शहरों में मास्टर प्लान में स्लम मुक्त करने के लिए ट्राइब्यूनल स्थापित हों, ताकि झुग्गी-झोंपड़ियों को हटाने के मामले में जो विवाद पैदा हुए हैं, उनका जल्दी निपटारा हो सके। कमेटी के अनुसार स्लम बस्तियों में जब भी कार्रवाई होती है, लोग न्यायालय से स्थगन आदेश ले आते हैं, जिससे मामलों का निपटारा नहीं हो पाता और वर्षों तक ये मामले चलते रहते हैं। इससे सुधार की प्रक्रिया में भी रुकावट आती है। कमेटी ने स्लमवासियों के पुनर्वास के लिए जमीन आबंटित करने की बात कही है। स्लम बस्तियों में दुकानें अथवा व्यावसायिक गतिविधियां चला रहे लोगों को न दुकानें दी जाएं और न उनके पुनर्वास की व्यवस्था की जाए। सरकार वित्तीय सहायता भी न दे। कमेटी ने सिंगापुर की तर्ज पर मजदूर कालोनीज बनाने की सिफारिश की है। कंस्ट्रक्शन कंपनी शहर से दूर मजदूर कॉलोनियां स्थापित करती है जिसमें परिवहन सुविधा भी उपलब्ध होती है। लेकिन भारतीय कंस्ट्रक्शन कंपनी इस व्यवस्था से परहेज करती है। कंपनी पर कुछ जिम्मेदारी डाली जाए ताकि कानूनी दायरे में उनको लाया जाए और काम खत्म होने के बाद भी बसी झुग्गी-झोंपड़ियां हट सकें। कमेटी ने लुटियन-जोन, सिविल लाइन्स जैसे क्षेत्र में झुग्गी-कॉलोनी के स्थापित न करने की भी सलाह दी है। उन स्लम-बस्तियों को भी नियमित किया जाए।â€¦ (व्यवधान)

MR. SPEAKER: I will not permit. You cannot go on reading here. I will not permit this. Shri Ramji Lal Suman to speak.

...(*Interruptions*)

KUMARI MAMATA BANERJEE : I had given a notice for a discussion on price rise. ...(*Interruptions*)

MR. SPEAKER: You have not given any notice on that.

...(*Interruptions*)

KUMARI MAMATA BANERJEE : I had given a notice on that yesterday. My notice has been pending since yesterday. ...(*Interruptions*)

MR. SPEAKER: Nothing will be recorded except what Shri Ramji Lal Suman speaks.

*(Interruptions)**

कुमारी ममता बैनर्जी : सर, मैंने नोटिस दिया है।

***Not Recorded.**

श्री प्रभुनाथ सिंह : सर, मैंने भी दिया है।

अध्यक्ष महोदय : आप बैठ जाइये, आपको बुलाएंगे।

KUMARI MAMATA BANERJEE : I request you to find out about my notice.

MR. SPEAKER: I have found out. The list that has been given to me is about the notice that you have given on protection of democratic rights.

...(*Interruptions*)

KUMARI MAMATA BANERJEE : I have given a notice.

MR. SPEAKER: Very well. So what?

...(*Interruptions*)

KUMARI MAMATA BANERJEE : My notice under Rule 184 on price rise is pending. ...(*Interruptions*)

MR. SPEAKER: Notice under Rule 184 does not come now. You should know that. This is not the time. This is

'Zero Hour', after the Question Hour, for raising special matters for which notice has to be given. You should know that. You have given a notice on protection of democratic rights.

...(*Interruptions*)

प्रो. विजय कुमार मल्होत्रा : नियम 184 पर नोटिस अभी नहीं लिया जाता। â€¦ (व्यवधान)

MR. SPEAKER: You kindly talk to her.

...(*Interruptions*)

KUMARI MAMATA BANERJEE : I have given a notice under Rule 184.

MR. SPEAKER: Kumari Banerjee, there are methods of doing it. This is not the time to raise it.

...(*Interruptions*)

KUMARI MAMATA BANERJEE : It is pending.

MR. SPEAKER: If it is there, it will be duly considered on merits at the appropriate time. This is what is called 'Zero Hour'. Your notice is only on protection of democratic rights. You are raising something else. Shri Ramji Lal Suman to speak.

...(*Interruptions*)

MR. SPEAKER: This is the Parliament of India. We forget all this.

...(*Interruptions*)

KUMARI MAMATA BANERJEE : I have given a notice under Rule 184, which has been pending since yesterday.

MR. SPEAKER: This is not the time to raise it.

KUMARI MAMATA BANERJEE : Since it is a very burning issue, I request you to consider it.

MR. SPEAKER: We shall consider it at the appropriate time and appropriate occasion.

...(*Interruptions*)

KUMARI MAMATA BANERJEE : You said: "I have not given any notice." This is not fair. ...(*Interruptions*)

MR. SPEAKER: I am not under your question for this. I am only on the 'Zero Hour' now.

KUMARI MAMATA BANERJEE : I would like to know whether the notice given under Rule 184 is not related to 'Zero Hour'.

MR. SPEAKER: No. You should know this by this time.

...(*Interruptions*)